

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**Appeal No.149/2017**

**IN THE MATTER OF:**

Mantra Processors Pvt. Ltd.

.... Applicant/petitioner

vs.

The Registrar of Companies

... Respondent

**Order under Section 252 of the Companies Act**

**Order delivered on 04.12.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Applicant/petitioner:

For the Income Tax Dept.:

For ROC, Delhi:

Ms. Easha Kadian & Mr. Yuvan Gandhi, Advs.

Mr. Manish Raj, Company Prosecutor

**ORDER**

The Income Tax Department is a necessary and proper party and therefore, we implead Union of India, Ministry of Finance, Department of Revenue through Income Tax Department as party-respondent No. 2.

Amended memo be filed by the appellant within two days.

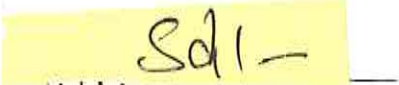
A copy of the petition has been handed over to Mr. Manish Raj, learned Company Prosecutor in the Court today.

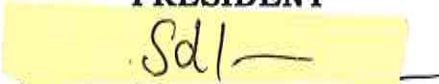
Let two copies of the paper book be served to the learned Proxy Counsel, Ms. Easha Kadian for Ms. Lakshmi Gurung, learned standing counsel for Income Tax Department-added respondent No. 2 during the course of the day.

Replies by both the respondents shall be filed within four weeks with a copy in advance to the other side.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the other side.

List for further consideration on 30.01.2018.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**